

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2022

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking issuance of appropriate directions to the Respondent to include the Yearly Transmission Charges as determined by learned APERC *vide* order dated 7.7.2021 in the PoC transmission charges for the billing period of FY 2015-16, 2016-17 and 2020-2021, as per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
- Date of Hearing** : 15.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)
- Respondent** : Power System Operation Corporation Limited (POSOCO)
- Parties present** : Shri Sidant Kumar, Advocate, APTRANSCO
Ms. Manyaa Chandok, Advocate, APTRANSCO
Ms. Ekssha Kashyap, Advocate, APTRANSCO
Ms. P. Jyostna Rani, APTRANSCO
Shri Gajendra Singh, NLDC
Shri Debajyoti Majumdar, NLDC
Shri Siddharth Sharma, CTUIL
Shri Venkatesh Gurli, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri M. Venkateshan, SRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition is filed for issuing directions to POSOCO to include the yearly transmission charges determined by



the Andhra Pradesh Electricity Regulatory Commission (APERC) for the intra-State transmission lines (non-ISTS lines) owned by the Petitioner, vide order dated 7.7.2021, in the common pool for the billing periods 2015-16, 2016-17, and 2020-2021. She submitted that the CTUIL has not submitted the analysis of the use of non-ISTS lines of APTRANSCO in transmitting inter-state power vis-a-vis the adequacy of the inter-state system as directed by the Commission in RoP dated 10.10.2023.

2. Learned counsel for the Petitioner submitted that the inter-State power was flowing through the Petitioner's intra-State lines during the years 2015-16, 2016-17 and 2020-21. Therefore, these lines may be included for computation of the Yearly Transmission Charges (YTC) for the said period as per the 2010 Sharing Regulations. She submitted that the Petitioner had fulfilled all the pre-requisites as per the regulations like certification from SRPC and recommendation from APERC. She submitted that the Petitioner has requested POSOCO for inclusion in YTC for the billing of these periods as per the 2010 Sharing Regulations. However, POSOCO has rejected the request on the grounds that new regulation has come into force. She further submitted that the Commission had directed the SRPC to clarify the reasons for the delay in certification of these lines and the same has been explained by SRPC vide affidavit dated 14.12.2023.

3. Learned counsel for the Petitioner further submitted that the Commission had directed POSOCO to provide the methodology followed by the RPCs for certification of non-ISTS lines carrying inter-State power and confirm whether the methodology adopted by the SRPC is similar to the other RPCs. She submitted that NLDC has confirmed that the same methodology is followed by the NLDC and other regions and the methodology adopted by APTRANSCO is similar to the methodology followed by the other regions.

4. In response to the Commission's query, the representative of CTUIL submitted that no constraints are being faced by CTUIL in the Southern Region and stated that CTUIL will submit a detailed analysis regarding the worst-case scenario of load. The Commission allowed the request. The representative of CTUIL submitted that with respect to the operational feedback, the views of NLDC are also important.

5. The representative of NLDC submitted that NLDC has submitted its reply vide affidavit 22.6.2023. The learned counsel for the Petitioner submitted that the rejoinder to the reply of NLDC has been submitted vide affidavit dated 19.7.2023.

6. The representative of SRLDC submitted that the reply in the matter had been filed vide affidavit dated 14.8.2023, and it may be considered.

7. The Commission directed the parties to file their written submissions by 8.1.2024 with a copy to the other parties and observed that no extension of time will be granted.



8. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

